

Government of Jammu & Kashmir
Finance Department
Civil Secretariat, Jammu/Srinagar

NOTIFICATION

Srinagar, the 10th of October, 2024

s.0504 .-In exercise of the powers conferred by sub-section (3) and sub-section (4) of section 9, sub-section (1) of section 11, sub-section (5) of section 15 and section 148 of the Jammu and Kashmir Goods and Services Tax Act, 2017 (Act No V of 2017), the Government, on being satisfied that it is necessary in the public interest so to do, on the recommendations of the Council, hereby makes the following amendment further to amend the notification of the Government of Jammu and Kashmir, Finance Department, SRO-GST No.12/2017-Tax (Rate), dated the 8th July, 2017, namely:—

In the said notification, in the Table, -

- A. after serial number 9D and the entries relating thereto, the following serial numbers and entries shall be inserted, namely: -

(1)	(2)	(3)	(4)	(5)
9E	Chapter 99	Services provided by Ministry of Railways (Indian Railways) to individuals by way of – a. sale of platform tickets; b. facility of retiring rooms/waiting rooms; c. cloak room services; d. battery operated car services.	Nil	Nil
9F	Chapter 99	Services provided by one zone/division under Ministry of Railways (Indian Railways) to another zone(s)/division(s) under Ministry of Railways (Indian Railways).	Nil	Nil
9G	Chapter 99	Services provided by Special Purpose Vehicles (SPVs) to Ministry of Railways (Indian Railways) by way of allowing Ministry of Railways (Indian Railways) to use the infrastructure built and owned by them during the concession period against consideration and services of maintenance supplied by Ministry of Railways (Indian Railways) to SPVs in relation to the said infrastructure built and owned by the SPVs during the concession period against consideration.	Nil	Nil";

- B. in serial number 12, -

- in column (2), the words and figures "Heading 9963 or" shall be omitted;
- in column (3), the Explanation shall be numbered as Explanation 1 thereof, and after Explanation 1 so re-numbered, the following Explanation shall be inserted, namely: -

"Explanation 2.- Nothing contained in this entry shall apply to-

- accommodation services for students in student residences;
- accommodation services provided by Hostels, Camps, Paying Guest accommodations and the like.";

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C. after serial number 12 and the entries relating thereto, the following serial number and entries shall be inserted, namely: -

(1)	(2)	(3)	(4)	(5)
"12 A	Heading 9963	Supply of accommodation services having value of supply less than or equal to twenty thousand rupees per person per month provided that the accommodation service is supplied for a minimum continuous period of ninety days.	Nil	Nil".

2. This notification shall be deemed to have come into force with effect from the 15th day of July, 2024.

By order of the Government of Jammu and Kashmir.

Sd/-

(Santosh D Valdya)IAS

Principal Secretary to the Government

Finance Department

Dated: 10 - 10-2024

No: FD-ST/34/2021-03(241754)

Copy to the:-

1. Secretary, GST Council, New Delhi(In reference to CBIC notification no 03/2024-CTR Dated: the 12th July, 2024).
2. All Financial Commissioners.
3. Principal Secretary to Hon'ble Lt. Governor.
4. All Principal secretaries/Commissioner/Secretaries to Government.
5. Joint Secretary, J&K, MHA, GOI, New Delhi.
6. Divisional Commissioner, Jammu/Kashmir.
7. Commissioner, State Taxes Department, J&K, Jammu/Srinagar.
8. Excise commissioner, J&K, Jammu/Kashmir.
9. Additional Commissioner State Taxes (Administration & Enforcement) Jammu/Kashmir.
10. Private Secretary to Principal Secretary to the Government, Finance Department.
11. Incharge Website, Finance Department.


(Mohammad Amin)JKAS
Deputy Secretary to the Government,
Finance Department.
